# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOKSABHA UNSTARRED QUESTION NO.836 TO BE ANSWERED ON 07.02.2022

#### Nagar Van Scheme

### 836. SHRI BRIJBHUSHAN SHARAN SINGH: SHRI ANIL FIROJIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the district-wise details of the "Nagar Van" proposed to be developed in Uttar Pradesh and Madhya Pradesh;
- (b) the details of the Municipalities identified for this purpose in Kaisarganj and Ujjain Lok Sabha Constituencies;
- (c) the details of the criteria laid down for selection of cities under Nagar Van Scheme;
- (d) the details of the standards, diversities and measures taken by the Government for implementing Nagar Van Udyan Yojana considering the water supply in Uttar Pradesh and Madhya Pradesh; and
- (e) the details of officers deputed for implementation of Nagar Van scheme in Uttar Pradesh and Madhya Pradesh?

### ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a)&(b) The district-wise details of proposals from State Forest Departments of Madhya Pradesh and Uttar Pradesh under Nagar Van Yojana (NVY) are given in Annexure. The proposal from Madhya Pradesh has included project for development of Nagar Van at Ujjain Municipal Corporation as one of the project. No proposal for development of Nagar Van at Kaisarganj has been included among the projects from Uttar Pradesh.
- (c)&(d) The Pilot Scheme of Nagar Van Yojana (NVY) was launched in 2020 with some modifications of earlier Nagar Van Udyan Scheme during 2015. Nagar Van Yojana envisages developing Nagar Vans/ Nagar Vatikas with an objective to significantly enhance the tree outside forests and green cover in environment, enhancement of biodiversity and ecological benefits to the urban and peri-urban areas apart from improving quality of life of city dwellers. As per the guidelines, development of Nagar Van/Nagar Vatikas in all cities with Municipal Corporation/ Municipalities/Urban Local Bodies (ULB) is considered under the scheme. For Nagar Van,an area of minimum 10 ha and maximum of50 ha within 5 km limits of Municipal Corporation/Municipal Council/Municipality is considered for Central Funding. In congested cities, the project is taken up with a minimum limit of 1 ha to 10 ha as Nagar Vatika project within the

city limits. The Central grants from funds under National Authority of CAMPA is provided under the scheme to cover mainly the cost of fencing, soil-moisture conservation measures & related activities, administrative activities, plantation and maintenance.

(e) Madhya Pradesh has informed that Additional Principal Chief Conservator of Forest (APCCF) Green India Mission, Madhya Pradesh Forest Department is the nodal Officer of Nagar Van Scheme at the State level and Divisional Forest Officers are Nodal Officer for respective Municipal corporation/Cities/Districts of Nagar Van Scheme Creation Sites. Uttar Pradesh has communicated that the Divisional Forest Officer/Divisional Director of concerned District/Division of the project site is responsible for implementation of the project under the Nagar Van Scheme.

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Annexure referred to in reply to part (a) and (b) of the LokSabha Un-starred Question No. 836 due for reply on 07.02.2022 by ShriBrijbhushanSharan Singh and Shri Anil Firojiya regarding 'Nagar Van Scheme'

Details of proposals received from Uttar Pradesh and Madhya Pradesh under Nagar Van Scheme

Sl. No	State	District	No. of Nagar Van/Nagar Vatika project
1		Jhanshi	1
2		Firozabad	1
3		Agra	1
4		Bareily	1
5		Kanpur Dehaat	1
6	Uttar Pradesh	Shahjahanpur	1
7		Sitapur	4
8		Gorakhpur	2
9		Hardoi	1
10		Auraiya	4
11		Pilibhit	1
12		Hathras	1
13		Kanpur Nagar	2
14		Siddhartha Nagar	2
15		Farrukhabad	1
16		Raebareli	4
17		Etawah	1
18	-	Mau	1
19		Moradabad	1
20		Amroha	2
		Total	33
1		Gwalior	1
2		Bhopal	2
3	Madhya Pradesh	Sagar South	1
4		Jabalpur	1
6		Dewas	1
7		Satna	1
8		Ratlam	1
9		Singrauli	1
10		Katni	1
11		Indore	1
12		Ujjain	1
13		Khandwa	2
14		Total	14